

ITEM NO.802
(MENTIONING)

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S).15606/2024

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 01-02-2013
IN HCP NO. 1794/2012 PASSED BY THE HIGH COURT OF JUDICATURE AT
MADRAS]

SUBASH CHANDRA KAPOOR

PETITIONER(S)

VERSUS

THE STATE OF TAMIL NADU & ORS.

RESPONDENT(S)

Date : 19-08-2025 This petition was mentioned today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) : Mr. Vairawan A.S, AOR

For Respondent(s) : Mr. Sabarish Subramanian, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the notified date i.e.,
22.08.2025.

(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)

(DIVYA BABBAR)
COURT MASTER (NSH)